

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO.243
TO BE ANSWERED ON 25.02.2016

PUBLIC PRIVATE PARTNERSHIPS UNDER PRIs

+243: DR. SWAMI SAKSHIJI MAHARAJ:
SMT. KAMLA DEVI PAATLE:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has identified/proposes to identify various areas for execution of Public Private Partnership (PPP) schemes under the jurisdiction of Panchayati Raj Institutions (PRIs) in the country;
- (b) if so, the details and the present status thereof, State/UT-wise; and
- (c) the details of such schemes under implementation for the purpose in the country, State/UT-wise; including Uttar Pradesh and Chhattisgarh?

ANSWER

MINISTER OF STATE OF PANCHAYATI RAJ

(SHRI NIHAL CHAND)

(a) to (c): The Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA), has been in implementation for strengthening panchayats in the country by providing financial assistance to the States on certain admissible activities as per their approved plan. The RGPSA envisages participation of NGOs and Resource Persons in Capacity Building & Training (CB&T) programmes for Elected Representatives (ERs) and Panchayat Functionaries etc. and for hand holding in Panchayat Extension to Scheduled Areas Act (PESA) areas.

Under the National Plan for Technical Assistance, funds can be provided for innovative activities such as developing processes of planning, strengthening of Gram Sabha, capacity building etc. to Government as well as non-government agencies. NGOs and Community Service Organizations (CSO) have been associated with the programme through their involvement with the training delivered through State Institute of Rural Development (SIRDs) and Panchayati Raj Training Institutions.
